(iii) any sports institute, stadium, sports complex or competition or games venue, whether residential or not used for training, sports or other activities relating thereto;

(iv) any place visited by the employee arising out of or during the course of employment including transportation provided by the employer for undertaking such journey;

(v) a dwelling place or a house.

**Tapping of expertise of retired Government officials**

555. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether Government is considering a proposal to tap expertise of huge pool of retired Government officials in order to contribute to the country's growth story, if so, the details of the proposal; and

(b) whether any "concept paper" has been prepared for giving pre-retirement counseling to Government officials and if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Department of Pensions and Pensioners' Welfare has launched an initiative on pilot basis for 2000 pensioners to prepare the individual for life after retirement and to channelize energy, experience and skill of retired and retiring Government personnel into meaningful voluntary work.

Under this initiative, one of the components is to conduct pre-retirement counseling workshop to help the retiring Central Government civil employees to transit smoothly into post retirement phase.

**Declaration of assets and liabilities by Government officials**

556. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether all Government officials have been asked to declare information on assets and liabilities of self, spouses and dependent children by 31st December, 2014;

(b) whether officers of public sector undertakings and Banks are also required to furnish the requisite information to their respective departments; and

(c) if so, the complete details of information required to be furnished by Government employees under the Lokpal and Lokayuktas Acts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir. Section 44